



2026:AHC:29800

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 2748 of 2026

Singarmati

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Pravin Kumar Mishra
Counsel for Respondent(s)	:	C.S.C., Pankaj Kumar Gupta

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. In the proceedings initiated against the petitioner under Section 67 of the U.P. Revenue Code, 2006, an ex-party order was passed on 29.05.2018 by the Respondent No.3. Aggrieved against the aforesaid, time barred statutory appeal along-with an application of Section 5 of the Limitation Act was filed by the petitioner which was dismissed on the ground of laches vide order dated 13.10.2025.

2. Aggrieved against the aforesaid, the petitioner has preferred the present writ petition.

3. After some arguments, a prayer has been made by the counsel for the petitioner to permit the petitioner to move a recall application before the Respondent No.3 namely Assistant Collector First Division/ Tehsildar Judicial, Naugargh, Siddharth Nagar against the ex-party order dated 29.05.2018.

4. This prayer has not been opposed by the counsel for the Respondents.

5. Heard counsel for the parties and perused the record.

6. With the consent of the counsel for the parties and also in the interest of justice, the present writ petition is **disposed of finally** permitting the petitioner to move a recall application before the Respondent No.3 namely Assistant Collector First Division/ Tehsildar Judicial, Naugargh, Siddharth Nagar. If such application is filed within a period of **three weeks** from today, the Respondent No.3 will consider and decide

the same, **sympathetically** and pass appropriate orders on the same, expeditiously and positively within a period of **three weeks** from the date of presentation of such application before him.

(Prakash Padia,J.)

February 11, 2026

Swati